

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 699/MP/2020

- Subject : Petition under Section 79(1) (c) and (f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009 seeking directions in respect of an alleged LTOA of 144 MW granted to PTC India Limited in respect of 'Free Power' share of Government of Sikkim from 1200 MW Teesta-III Hydroelectric Project in terms thereof.
- Petitioner : PTC India Limited (PTCIL).
- Respondent : Powergrid Corporation of India Limited (PGCIL/CTUIL) and Ors.
- Date of Hearing : **17.9.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Ranjeet Rajput, CTUIL
Shri Swapnil Verma, CTUIL
Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

Since the order in the matter, which was reserved on 20.3.2024, could not be issued prior to the Members of the Commission, who formed part of Coram, demitting office, the matter has been re-listed for the hearing

2. At the outset, learned counsel for the Petitioner prayed for the re-listing of the matter for an oral hearing before the present Coram.
3. Learned counsel for the Respondent, CTUIL, as such, did not oppose the learned counsel for the Petitioner's request for re-hearing. However, she pointed out that the issue involved in the matter is squarely covered by the earlier decision of the Commission dated 5.4.2022 in Petition No. 394/MP/2018.
4. Considering the request of the learned counsel for the Petitioner, the Commission directed to list the matter for hearing on **10.10.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)